

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.05**  
New IA-3548/2021  
IN  
IB-1090(ND)/2020

**IN THE MATTER OF:**  
Pankaj Sabharwal & Ors  
Vs.  
Supertech Limited

....**FINANCIAL CREDITOR**  
....**RESPONDENT**

**SECTION**  
U/s 7 of IBC, 2016

**Order delivered on 16.08.2021**

**CORAM:**  
**SHRI P.S.N PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**  
For the Appellant : Adv Mr. Piyush Singh, Adv Mr. Sourav Sharma, Adv  
Ms. Aditi Sinha.

**ORDER**


**New IA-3548/2021:-**

This is an application filed under Section 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking impleadment in IB No. 1090/ND/2020 as Financial Creditors along with supporting affidavit.

Heard the submissions made by the Counsel for the Applicant. The 'Vakalatnama' filed by the Applicant is undated in this petition. Counsel for the Applicant has prayed for grant of liberty to withdraw the application and file a fresh application. Time prayed for is granted. The Counsel is permitted to withdraw the present application.

In terms of the above, the present application i.e., IA-3548/2021 stands **dismissed as withdrawn.**

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(P.S.N PRASAD)  
MEMBER (JUDICIAL)